

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**CENTRAL ZONE, BHOPAL**  
**Original Application No. 20/2024**

**IN THE MATTER OF:**


*SUO MOTO ACTION ON THE NEWS REGARDING BLAST IN THE  
FIRE CRACKER FACTORY IN HARDA DISTRICT OF MADHYA  
PRADESH ON 06.02.2024*

**I N D E X**

<b>S. No.</b>	<b>Particulars</b>	<b>Annexure</b>	<b>Page No.</b>
<b>1.</b>	Status Report on behalf of District Collector, Harda		02-05
<b>2.</b>	Affidavit		06
<b>3.</b>	Copy of Notice dated 24.11.2024 along with receiving	<b>R-1 (Colly.)</b>	07-08
<b>4.</b>	Tabular representation as directed by this Hon'ble Tribunal for the deceased		09

**Date: 02.01.2025**

**Place: Bhopal**

  
**Through Counsel  
Prashant M. Harne  
Standing Counsel  
State of Madhya Pradesh**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**

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**IN THE MATTER OF:**

*SUO MOTO ACTION ON THE NEWS REGARDING BLAST IN THE FIRE CRACKER FACTORY IN HARDA DISTRICT OF MADHYA PRADESH ON 06.02.2024*

**STATUS REPORT OF THE PRESENT MATTER ON BEHALF OF COLLECTOR HARDA**

IT IS MOST RESPECTFULLY SUBMITTED HEREINUNDER :

1. That, the present original application is registered in suo-moto exercise of powers on the basis of Dainik Bhaskar news reporting (bulletin) at 11.00AM on 06.02.2024 highlighted the fire incident in factory of fire crackers in village Baragarh, Magardha Road, Harda in Madhya Pradesh in which the high explosion and blast in the fire cracker factory took place at 11.00AM in which more than 60 houses are in fire incident and persons and residence of more than 100 houses have been directed to vacate their houses immediately.
2. That this Hon'ble Tribunal in Paragraph 11 of Order dated 23.12.2024 had directed District Magistrate,

Harda to intimate the factory owners of the directions of this Hon'ble Tribunal under para 10 of the of the Order dated 16.12.2024 of Hon'ble High Court of Madhya Pradesh in Writ Petition No. 5160 of 2024. That for the convenience of this Hon'ble Tribunal, the relevant extract from Order dated 23.11.2024 is reproduced hereinbelow:

*“10. Learned Counsel for the State has further submitted that the Hon'ble High Court has observed in para 10 that the petitioner/ violator before the Hon'ble High Court has proposed/offer of an amount of Rs. 3 (three) crores for the purposes of release of auctioned property. In case if it is so the person making offer in para 10 before the Hon'ble High Court is directed to deposit the amount before the District Magistrate in relevant account through Demand Draft receipt within a week.*

*11. The District Magistrate is further directed to intimate in writing to the petitioner of Writ Petition to comply the order of Hon'ble Court as narrated in para 10 and to be present before the*

*Tribunal on the date of listing with the relevant evidence.”*

3. That in compliance of the aforementioned directions of this Hon'ble Tribunal, District Magistrate vide Notices dated 24.11.2024, communicated the directions of this Hon'ble Tribunal to both, Shri Somesh Agrawal as well as Shri Rajesh Agrawal. It is further submitted that the Notices dated 24.12.2024 were delivered to Shri Somesh Agrawal on 26.12.2024 and to Shri Ramesh Agrawal on 02.01.2025. That the copies of Notices dated 24.11.2024 along with receiving are marked and annexed herewith as **Annexure R-1 (Colly.)**.
4. Furthermore the Hon'ble Tribunal vide Order dated 23.12.2024 further directed that :

“7. In view of the above the District Administration is directed to submit the report with the following facts subject wise for example Chart :

Name with address	Date of death	If certified by the CMO	Amount to be paid	Amount paid			Rest Amount to be Paid	Account No.
				By state	By Central	By other agencies		

5. That in compliance thereof a tabular representation as directed by this Hon'ble Tribunal for the deceased is marked and annexed herewith as **Annexure R-2**.
6. An affidavit in support is filed herewith.

**Date: 02.01.2025**

**Place: Bhopal**



**Through Counsel  
Prashant M. Harne  
Standing Counsel  
State of Madhya Pradesh**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**CENTRAL ZONE, BHOPAL**  
**Original Application No. 20/2024**



**IN THE MATTER OF:**

***SUO MOTO ACTION ON THE NEWS REGARDING BLAST IN THE FIRE CRACKER FACTORY IN HARDA DISTRICT OF MADHYA PRADESH ON 6th FEBRUARY, 2024***

Notary Register  
Dated 02/01/2025

**AFFIDAVIT**

I, Satish Rai S/o Shri Hariram Rai, Aged about 39 years, Designation Additional District Magistrate, Harda, office at Collectorate Harda Madhya Pradesh, do hereby Solemnly affirm and state as under:

1. That I am Officer in Charge for Respondent, State of Madhya Pradesh in the present matter, and am fully conversant with the facts of the case and hence competent to swear on this affidavit.
2. That I am filing a status report in the aforementioned matter before the Hon'ble Tribunal the contents of which are true and correct and no material fact has been concealed.
3. That the contents of the status report are true and correct and no material fact is concealed or suppressed.



02/01/2025  
DINESH K. SHARMA  
Notary & Advocate  
Harda Dist. M.P.

Sworn Before me  
02/01/2025  
Dinesh K. Sharma  
Harda (M.P.)

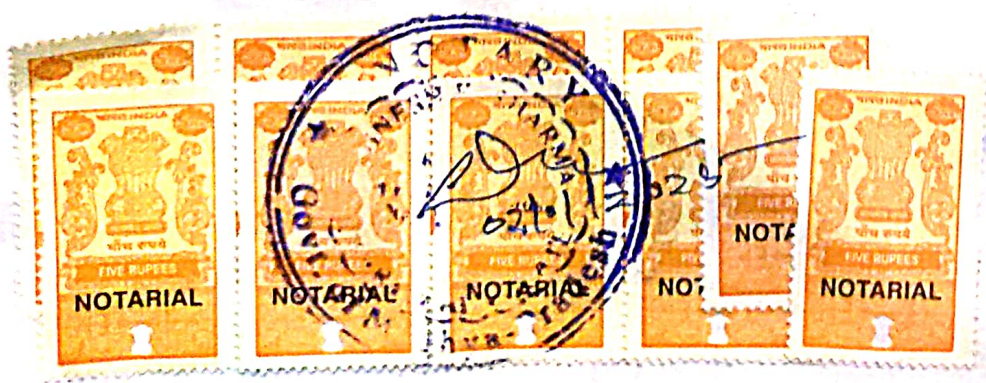
*[Signature]*  
**DEPONENT**

**VERIFICATION**

The above-named deponent do hereby verify that the contents of the affidavit above are true and correct.

Signed and verified on this 02 Day of January 2024 at Harda. (M.P.)

*[Signature]*  
**DEPONENT**



17153

क्रमांक/ /राहत/2024

कार्यालय कलेक्टर एवं जिला दंडाधिकारी जिला हरदा

हरदा दिनांक 24/12/2024

//सूचना पत्र//

प्रति,

सोमेश अग्रवाल  
पिता नन्दलाल अग्रवाल  
निवासी - पुरानी सब्जी हरदा  
जिला हरदा (म.प्र.)

विषय - मान. NGT के आदेश दिनांक 23.12.2024 का पालन किये जाने के सम्बन्ध में।

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जिला हरदा के ग्राम बैरागढ स्थित आपके द्वारा संचालित पटाखा फैक्ट्री में दिनांक 06.02.2024 को हुए विस्फोट के कारण वृत्तित घटना के संबंध में NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL (Through Video Conferencing) का Original Application No. 20/2024 (CZ) में दिनांक 23.12.2024 को आदेश पारित किया गया।

मान. NGT के आदेश के para-10 में लेख किया गया है की "Learned Counsel for the State has further submitted that the Hon'ble High Court has observed in para 10 that the petitioner/ violator before the Hon'ble High Court has proposed/offer of an amount of Rs. 3 (three) crores for the purposes of release of auctioned property. In case if it is so the person making offer in para 10 before the Hon'ble High Court is directed to deposit the amount before the District Magistrate in relevant account through Demand Draft receipt within a week" का लेख किया गया है।

मान. NGT के आदेश के para-11 में लेख किया गया है की "The District Magistrate is further directed to intimate in writing to the petitioner of Writ Petition to comply the order of Hon'ble Court as narrated in para 10 and to be present before the Tribunal on the date of listing with the relevant evidence" का लेख किया गया है।

अतः आप मान. NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL (Through Video Conferencing) का Original Application No. 20/2024 (CZ) में पारित आदेश दिनांक 23.12.2024 के para-10 एवं para-11 का पालन कर, तत्सम्बन्ध में इस कार्यालय को एवं मान. न्यायालय की आगामी पेशी दिनांक 03.01.2025 के पूर्व अवगत कराया जाना सुनिश्चित करें तथा आप स्वयं अथवा अपने किसी प्रतिनिधि के माध्यम से मान. NGT के समक्ष नियत दिनांक को उपस्थित होना सुनिश्चित करें।

17154

पृ.क्रमांक/ /राहत/2024

प्रतिलिपी:-

✓ 1- पुलिस अधीक्षक हरदा की ओर सूचनार्थ।

2- जेल अधीक्षक हरदा की ओर लायसेंसी का सूचना पत्र संलग्न कर प्रेषित है। सूचना पत्र संबंधित को तामिल कराया जाकर तामिली इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

26/12/24  
JESPATCHAR  
S.P. OFFICE  
HARDA (M.P.)

Somesh  
26/12/24  
3:20 PM

for  
जेल अधीक्षक  
जिला जेल, हरदा (म.प्र.)  
26/12/24

o/c

o/c

(आदित्य सिंह)  
कलेक्टर  
जिला हरदा

हरदा दिनांक 24/12/2024

24/12/2024

कलेक्टर  
जिला हरदा

## कार्यालय कलेक्टर एवं जिला दंडाधिकारी जिला हरदा

17/51

क्रमांक/ राहत/2024

//सूचना पत्र//

हरदा दिनांक 24/12/2024

प्रति,

राजेरा अग्रवाल  
पिता नन्दलाल अग्रवाल  
निवासी- पुरानी सब्जी हरदा  
जिला हरदा (म.प्र.)

विषय - मान. NGT के आदेश दिनांक 23.12.2024 का पालन किये जाने के सम्बन्ध में।

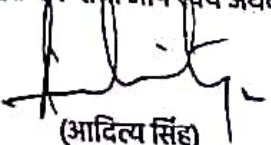
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जिला हरदा के ग्राम बैरागढ स्थित आपके द्वारा संचालित पटाखा फैक्ट्री में दिनांक 06.02.2024 को हुए विस्फोट के कारण घटित घटना के संबंध में NATIONAL GREEN TRIBUNAL CENTRAL ZONE BENCH, BHOPAL (Through Video Conferencing) का Original Application No. 20/2024 (CZ) में दिनांक 23.12.2024 को आदेश पारित किया गया।

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(आदित्य सिंह)

कलेक्टर  
जिला हरदा

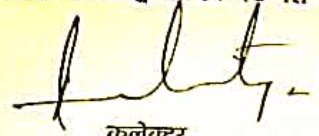
हरदा दिनांक 24/12/2024

17/52  
पु.क्रमांक/ राहत/2024  
प्रतिलिपी:-

- 1- पुलिस अधीक्षक हरदा की ओर प्रेषित कर लेख है की लायसेंसी वर्तमान में जमानत पर है अतः सम्बंधित द्वारा दिए गए पते पर सूचना पत्र को तामिल कराया जाकर तामिली इस कार्यालय को उपलब्ध कराने का कह करें।
- 2- थाना प्रभारी थाना सिविल लाइन हरदा की ओर आवश्यक कार्रवाई करने हेतु।

  
2/01/25.

10:46 AM.

  
कलेक्टर  
जिला हरदा

Event Title: Fire accident at a firecracker factory in Harda, Madhya Pradesh on 06.02.2024-Ex gratia from PMNRF													
Claimity Date: 06-02-2024													
S.No.	Name	Address	Date of Death	if Certified by the CMO	Amount to be paid (As per NGT Order)	Amount paid			Rest Amount to be Paid	Bank Account No	Bank Holder Name	Bank Name	Bank IFSC Code
						By State	By Central	By other agencies (redcross)					
1	Mr. PRIYANSHU PRAJAPATI / MUNNALAL PRAJAPATI	Khedipura Mohalla Harda	06.02.2024	YES	1500000	400000	200000	50000	850000	20384293487	MUNNALAL PRAJAPATI	STATE BANK OF INDIA	SBIN0030225
2	Mr. ANUJ KUCHBANDIYA/SHOBHARAM	Tanki Mohalla Harda	06.02.2024	YES	1500000	400000	200000	50000	850000	33319334790	Miss. Priti	STATE BANK OF INDIA	SBIN0000379
3	Mr. AABID KHAN / RAHMAN KHAN	Manpura Mohalla Harda	06.02.2024	YES	1500000	400000	200000	50000	850000	0208001700007603	RAHMAN KHAN	PUNJAB NATIONAL BANK	PUNB0020800
4	Mr. AYAJ KHAN / SIRAJ KHAN	Village Rahtakhurd Tehsil Harda District Harda	06.02.2024	YES	1500000	400000	200000	50000	850000	0208001700025948	SIRAJ KHAN	PUNJAB NATIONAL BANK	PUNB0020800
5	Mrs. BANO BEE / SALIM KHAN	Khedipura Mohalla Harda	06.02.2024	YES	1500000	400000	200000	50000	850000	33099416997	salim khan	STATE BANK OF INDIA	SBIN0030225
6	Mrs. PRAMILA BAI / SUNIL CHOUHAN	Village Bairagarh Tehsil Harda District Harda	06.02.2024	YES	1500000	400000	200000	50000	850000	88080100008598	Mathura Bai	BANK OF BARODA	BARB0DBHRDA
7	MR. KAILASH PARMAR / RAJU PARMAR	navad falya tiri teeri , nagalwad, segaon, khargone 451449	06.02.2024	YES	1500000	400000	200000	50000	850000	22011010000412	JAMNA BAI	Madhya Pradesh Gramin Bank	BKIDONAMRGG
8	MRS. JEBUN BEE / RAHMAN KHAN	ward no 14 ,ganga mandir ke pas bheemraw ambedkar ward mohalla harda 461331	06.02.2024	YES	1500000	400000	200000	50000	850000	208001700007603	rahman khan	PUNJAB NATIONAL BANK	PUNB0020800
9	PIYUSH (ASHISH) / SANJAY	bairagarh tehsil harda	08.02.2024	YES	1500000	400000	200000	50000	850000	20920110091951	Sangita rajput	UCO BANK	UCBA0002092
<b>NGT PAYMENT DONE</b>													
10	Mr. MUBIN KHAN / SAFUR KHAN	Manpura Mohalla Harda	06.02.2024	YES	1500000	1900000	200000	50000	-650000	0208001700055675	RAJIYA BEE	PUNJAB NATIONAL BANK	PUNB0020800
11	Mr. MUKESH /TULSIRAM BELDAR	Village Bairagarh Tehsil Harda District Harda	06.02.2024	YES	1500000	1900000	200000	50000	-650000	954510510001736	Neha Chandel	BANK OF INDIA	BKID0009545
12	Mr. RAHIM / ROSHAN	Village Kadoloubari Tehsil Harda District Harda	06.02.2024	YES	1500000	1900000	200000	50000	-650000	0208001700054117	Shahnaz Bee	PUNJAB NATIONAL BANK	PUNB0020800
13	Mrs. USHA CHANDEL /MUKESH CHANDEL	Village Bairagarh Tehsil Harda District Harda	06.02.2024	YES	1500000	1900000	200000	50000	-650000	954510510001736	Neha Chandel	BANK OF INDIA	BKID0009545